

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. : **701/MP/2020**

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Service Agreement dated 28.8.2019, Transmission Connectivity Agreement dated 5.3.2019 and Long-Term Access Agreement dated 28.8.2019 are rendered impossible to perform and thereby void and directions to restrain the Respondent from invoking the bank guarantees and return the same to the Petitioner (Interlocutory application for interim reliefs).

Date of Hearing : 13.1.2022

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri P.K. Singh, Member

Petitioner : Shapoorji Pallonji Infrastructure Limited (SPICCPPL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties present : Shri Suvijit Ghosh, Advocate, SPICCPPL
Ms. Mannat Waraich, Advocate, SPICCPPL
Ms. Suparna Srivastava Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Soumya Singh, Advocate, PGCIL

Record of Proceedings

The matter was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the Respondent, PGCIL is yet to file reply in the matter. He also requested to extend the interim stay granted by APTEL restraining PGCIL from encashing the bank guarantees (BGs) till further orders.
3. Learned counsel for PGCIL submitted that reply was mailed to the Petitioner last night and he requested the Commission to allow PGCIL to file the same with the Commission.
4. The Commission allowed PGCIL to file the reply and directed the Petitioner to file rejoinder, if any, by 30.1.2022. The Commission observed that no further



extension of time will be granted and directed the parties to comply with the directions within the specified time.

5. The Commission also directed CTUIL to submit the following information on affidavit by 30.1.2022 with a copy to the Petitioner and PGCIL:

Petition No.	SCOD of Generation Project as per PPA	Extended SCOD of Generation Project, if any	Actual COD of Generation Project	Start date of Connectivity	LTA start date as per LTAA & LTA on existing system or through augmentation	LTA extended, if any	Schedule for completion of ATS	Actual COD of ATS	Status of LTA (operational / relinquished, in part or full)	Whether CTUIL raised bill during the period of mismatch between COD of Generation & ATS	Remarks

6. The Petition shall be listed for further hearing in due course for which separate notice will be issued.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

